(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 1623/18/24]

Report of the Comptroller and Auditor General of India

खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे): महोदय, मैं नियंत्रक और महालेखापरीक्षक (कर्तव्य, शक्तियां तथा सेवा की शर्तें) अधिनियम, 1971 की धारा 19क के खंड (2) के अधीन "हिंदुस्तान कॉपर लिमिटेड का परिचालन निष्पादन" – संघ सरकार (वाणिज्यिक) – खान मंत्रालय 2023 की संख्या- 12 (निष्पादन लेखापरीक्षा) के संबंध में भारत के नियंत्रक और महालेखापरीक्षक के प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ।

[Placed in Library. *See* No. L. T. 1624/18/24]

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 3rd December, 2024, passed the Banking Laws (Amendment) Bill, 2024.

I lay a copy of the said Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

श्री दीपक प्रकाश (झारखंड): महोदय, मैं विभाग-संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:-

(i) First Report on Demands for Grants (2024-25) pertaining to the Ministry of Coal;

(ii) Second Report on Demands for Grants (2024-25) pertaining to the Ministry of Mines; and

(iii) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Steel.

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Final Action-Taken by the Government on observations/recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Energy on Action-Taken by the Government on observations/recommendations contained in the Thirty-Fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24) pertaining to the Ministry of Power'.

MOTION FOR ELECTION TO THE COUNCIL ESTABLISHED UNDER SECTION 31(1) OF THE INSTITUTES OF TECHNOLOGY ACT, 1961

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान): महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :—

"कि प्रौद्योगिकी संस्थान अधिनियम, 1961 (1961 का संख्यांक 59) की धारा 32 की उप-धारा (1) के साथ पठित धारा 31 की उप-धारा (2) के खंड (ट) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को उक्त अधिनियम की धारा 31 की उप-धारा (1) के अधीन स्थापित भारतीय प्रौद्योगिकी संस्थान की परिषद् का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, I have received five notices under Rule 267. ...(*Interruptions*)...

श्री जयराम रमेश (कर्नाटक): सर, किसान का मामला है। ...(**व्यवधान**)...